

In the National Company Law Tribunal,
Bengaluru, Special Bench

C.P. (IB)/50(BEN)2020

Court No. 1

Item No. 4

IBC Under Sec 9

In the matter of:

M/S CHRYSO INDIA PVT LTD

.....Petitioner

V/s

M/S SRI CHOWDESHWARI CONCRETE INDIA PVT
LTD.

.....Respondent

order delivered on ..06/04/2021

Coram:

ShriRAJESWARA RAO VITTANALA, Honble Member(J)
Shri ASHUTOSH CHANDRA, Honble Member(T)

For Petitioner(s):

MS. ASHMITA DESHPANDE

For Respondent(s):

MR. GNANESH.H.

Order

Heard Ms. Asmita Deshpande, Learned Counsel for the Petitioner and Mr.
Gnanesh.H.K Learned counsel for the Respondent.

ORDER RESERVED

Both the parties are permitted to file their brief written arguments, if necessary, within
3 (three) days.

Member(T)

Member(J)

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Due to being engaged in preparation of pending disposal of/order reserved cases, this order sheet was not generated in CIS website and hence could not get it signed from the Hon'ble Members on time.

Recd by
Praveen Jayarami
12/10/21
Verif.ecu
Court Officer